

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88 & 89 in in Civil Appeal No(s). 3321-3348/2010

GANGAVVA & ORS.

Appellant(s)

VERSUS

SPECIAL LAND ACQ.OFFICER & ANR.

Respondent(s)

(for substitution and substitution of deceased petitioner and C/delay in filing substitution appln. And setting aside an abatement and exemption from filing O.T. and office report)

Date : 25/10/2016 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AMITAVA ROY
[IN CHAMBER]

For Appellant(s) Mr. Mallikarjun S. Mylar, Adv.
Mr. Manjunath Meled, Adv.
Mr. Ashok B. Annidinni, Adv.
Ms. E.R. Sumathy, AOR

For Respondent(s) Mr. S.J. Amith, Adv.
Dr. (Mrs.) Vipin Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

After hearing learned counsel for the parties and on consideration of the grounds stated in the application, delay in filing the application for setting aside the abatement is condoned. The abatement also is set aside.

I.As. for substitution are allowed.

Learned counsel for the appellants shall file the amended cause title within four weeks, as prayed for.

Registry to proceed accordingly.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master